

Name of Corporate Debtor - Rainbow Denim Limited (In Liquidation)

Annexure - 9

Date of Commencement of Liquidation

12-Apr-22

List of Stakeholders as on

16-Jun-22

(Amount in Rs.)

List of Other Stakeholders (Other than financial creditors and operational creditors)

| S.No. | Name of Creditor | Category of stakeholders (preference shareholders /equity shareholders /partners /others) | Details of claim received | | Details of claim admitted | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim rejected | Amount of Claim under verification | Remarks, if any |
|-------|---------------------------------|---|---------------------------|--------|---------------------------|-----------------|---|--|--|----------------------------|--|--------------------------|------------------------------------|-----------------|
| | | | Date of Receipt | Amount | Amount of claim admitted | Nature of Claim | Amount covered by lien or attachment pending disposal | Whether lien/attachment removed ? (Yes/No) | % of share in total amount of claim admitted | | | | | |
| 1 | Rainbow Agri Industries Limited | Others | - | - | 34,860,530 | Unsecured | - | - | 100% | - | - | - | - | Note 1 |
| | | | | | - | 34,860,530 | | | | 100% | - | - | - | - |

Note 1: As per the documents provided in support of its claim the debt is not disbursed against the consideration for the time value of money and therefore not a financial debt within the meaning of Section 5(8) of Insolvency & Bankruptcy Code, 2016 and cannot be treated as a financial creditor. Moreover, since it was also not a claim in respect of provision of goods or services including any employment or a debt in respect of the payment of dues arising under any law for the time being in force and payable to Central Government, any State Government or any local authority, therefore it even does not fall within the purview of operational debt within the meaning of Section 5(21) of Insolvency and Bankruptcy Code, 2016 and also cannot be treated as an operational creditor. Hence, the same has been considered and included in the List of Stakeholders under the Class - (Creditors other than financial and operational creditors).